

**Central Electricity Regulatory Commission  
New Delhi**

**Review Petition No. 17/RP/2024 in  
Petition No. 161/TT/2021**

Subject : Petition for review of order dated 14.3.2024 in Petition No. 161/TT/2021.

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 12 Others

**Review Petition No. 19/RP/2024 in  
Petition No. 212/TT/2022**

Subject : Petition for review of order dated 20.3.2024 in Petition No. 212/TT/2022.

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 10 Others

Date of Hearing : **27.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Poorva Saigal, Advocate, RRVPNL  
Ms. Pallavi Saigal, Advocate, RRVPNL  
Ms. Tanya Singh, Advocate, RRVPNL  
Shri Devyanshu Sharma, Advocate, RRVPNL  
Shri Sachin Dubey, Advocate, BRPL & BYPL  
Ms. Geetu Kalra, RRVPNL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that after the notice in the matter, the pleadings had been completed. She further submitted that the Review Petitioner had filed rejoinders to the replies of BRPL in Review Petition Nos. 17/RP/2024 and 19/RP/2024 and urged the Commission to take them on record.



2. The learned counsel for BRPL submitted that as per the information received from the Commission's Registry, BRPL had inadvertently filed a wrong reply in Review Petition No. 17/RP/2024. Therefore, he requested to allow BRPL to file the correct reply in Review Petition No. 17/RP/2024.

3. In response, learned counsel for the Review Petitioner submitted that she received the correct word copy of the reply filed by BRPL in Review Petition No. 17/RP/2024 whose rejoinder has already been filed vide affidavit 5.9.2024.

4. Considering the submissions of the learned counsels of the parties, the Commission directed as under:

(a) The rejoinders filed by the Review Petitioner vide affidavits dated 5.9.2024 in Review Petition Nos. 17/RP/2024 and 19/RP/2024 be taken on record; and

(b) BRPL to file the correct copy of a reply in Review Petition No. 17/RP/2024 on an affidavit within 10 days.

5. The Petition will be listed for the hearing on **23.10.2024**.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

